

ITEM NO.26 Court 8 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 6626/2020

(Arising out of impugned final judgment and order dated 08-12-2020 in MCRC No. 8974/2020 passed by the High Court of Chhatisgarh At Bilaspur)

MITHILESH TIWARI Petitioner(s)

VERSUS

UNION OF INDIA Respondent(s)

Date :05-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. C.A. Sundaram, Sr. Adv.  
Mr. Abhishek Guypta, adv.,  
Ms. Megha Karnwal, AOR  
Mr. Ajatshatru S Mina, Adv.  
Ms. Apeksha Tiwari, Adv.

For Respondent(s) Mr. Rupesh Kumar, Adv.  
Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We at the inception must note our exasperation at the inability of the virtual Court system to work satisfactorily in the Supreme Court while there is no such problems in the Delhi High Court next door!

We have been since yesterday trying to cope with the problem of disconnections, resonance of

voices, even when there is single person arguing. It is difficult to understand this despite more licences stated to have been taken. The only voice we hear is the resonance of our own voices! We thus direct the Secretary General to look into this issue as it is becoming very difficult to continue with proceedings in the virtual courts in an appropriate manner.

Now coming to the matter at hand, despite our order dated 18.12.2020, the respondent has not placed before us verification of the medical condition of the petitioner. The grievance is made by learned senior counsel for the petitioner that despite the order dated 18.12.2020 issuing the direction that the petitioner may be treated at his own cost at the MMI Narayana Superspeciality Hospital, Dhantri Road, Lalpura, Raipura, the said order has not been complied with on the ground that the police personnel is not available! This would *prima facie* be a violation of our order.

We are also informed by learned counsel for the petitioner that the petitioner has been in ICU for two days.

At request of the learned counsel for the respondent we grant two days time to place before us the status qua all these aspects failing which we will presume that the respondent have nothing to

**say.**

**List on 08.01.2021.**

**(CHARANJEET KAUR)  
ASTT. REGISTRAR-cum-PS**

**(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR**